

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [Prabhat Telecoms (India) Limited.]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Prabhat Telecoms (India) Limited.
2.	Date of incorporation of corporate debtor	02 nd April, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Mumbai) under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72100MH2007PLC169551
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 402, Western Edge I, Kanakia Spaces, Western Express Highway, Borivali (East) Mumbai
6.	Insolvency commencement date in respect of corporate debtor	*10 th October, 2019
7.	Estimated date of closure of insolvency resolution process	06 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajendra K. Bhuta IBBI/IPA-001/IP-P00141/2017-18/10305
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1207, Yogi Paradise, Yogi Nagar, Borivali (West), Mumbai - 400092 rkbhuta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	303, Raghuvver Tower, Chamunda Circle, Borivali (West), Mumbai - 400092 Email: prabhatelecom.ip@gmail.com
11.	Last date for submission of claims	04 th November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/downloadform.html & www.insolvency.co.in Physical Address: as specified in point 10

*Order received [downloaded] from NCLT website on 18th October, 2019.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [Prabhat Telecom India Limited] on [10th October, 2019].

The creditors of [Prabhat Telecom India Limited], are hereby called upon to submit their claims with proof on or before [04th November, 2019] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Rajendra Karanmal Bhuta

Reg.No. IBBI/IPA-001/IP-P00141/2017-18/10305

Date and Place: 19th October, 2019, Mumbai

